

DIVISION BENCH  
COURT - II

O-209

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

TP/80(KB)2023  
COMP.APPL/91(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>MUKLESH KUMAR VS SAI BABA MINING &amp; CRUSHING PRIVATE LIMITED</b>
UNDER SECTION	<b>SEC 433(E)/433(F) OF CA 1956</b>

**Appearance (via video conferencing/physically)**

Ms. Anisha Kar, Adv. ] For Operational Creditor  
Mr. R.C. Prusti, Adv. on record ]  
  
Mr. Vikas Baisya, Adv. ] For the Corporate Debtor  
Ms. Ranjana Seal, Adv. ]  
Mr. Sourasish Das, Adv. ]

**ORDER**

1. Ld. Counsel for the parties present.
2. Let a copy of the demand notice if any, required to give be provided to the Ld. Counsel appearing for the respondent company to give response in accordance with law.
3. List the matter on **28.06.2024**.
4. Let a copy of the application also be provided to the Corporate Debtor.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**